

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:2817  
ANSWERED ON:06.08.2015  
Court Cases  
Rathod Shri Dipsinh Shankarsinh

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether the Government has any data of court cases against the staff members of National Institute of Fashion Technology (NIFT) in the country;
- (b) if so, the details of the such court cases, State-wise; and
- (c) the details of pending cases in courts?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE)  
IN THE MINISTRY OF TEXTILES  
(SHRI SANTOSH KUMAR GANGWAR)

(a): The employees of the NIFT file their cases before the Central Administrative Tribunal (CAT) for all service matters. Appeal against the order of CAT lies in High Court. NIFT does not maintain the data of the Court Cases against the staff members of NIFT in their personal capacity. As per the available records 1 case in CAT-Kolkata , 6 cases in High Court-Chennai & 1 case in CAT-Ernakulam Bench Kannur are pending against the staff members of NIFT in India.

(b):  
State wise NIFT campus CAT High Court  
NIFT Bengaluru 0 0  
NIFT Bhopal 0 0  
NIFT Bhubaneswar 0 0  
NIFT Chennai 0 6  
NIFT Gandhinagar 0 0  
NIFT Hyderabad 0 0  
NIFT Jodhpur 0 0  
NIFT Kangra 0 0  
NIFT Kannur 1 0  
NIFT Kolkata 1 0  
NIFT Mumbai 0 0  
NIFT New Delhi 0 0  
NIFT Patna 0 0  
NIFT Shillong 0 0  
NIFT Head Office 0 0

(c): Details of the pending cases are annexed.